Allocation of coal blocks to Kerala

- 337. SHRI K. N. BALAGOPAL: Will the Minister of COAL be pleased to state:
- (a) whether any coal blocks have been allocated to Kerala for power generation; and
 - (b) if so, the details thereof and the present position of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Baitarai West coal block in the State of Odisha has been allocated on 25.07.2007 to Kerala State Electricity Board jointly with two other companies for generation of power. The allocatee companies have been issued show cause notice as to why action should not be taken against them for delay in development of the coal block.

Irregularities in allocation of coal blocks

338. SHRI ARVIND KUMAR SINGH:

SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

SHRI SANJAY RAUT:

Will the Minister of COAL be pleased to state:

- (a) whether CVC has recommended for CBI inquiry into the alleged irregularities in allocation and utilization of 155 coal blocks allocated to PSUs and private entities during 2004 to 2009;
 - (b) if so, the details thereof;
 - (c) the response of Government thereto;
- (d) whether files related to alleged irregularities on coal block allocation and utilization have not been handed over to CBI by the Ministry;
 - (e) if so, the reasons therefor; and
 - (f) if not, when the files were handed over to CBI?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) As reported by the Central Bureau of Investigation (CBI), the Central Vigilance Commission (CVC) has recommended for CBI Inquiry into allocation of coal blocks allotted by the Ministry of Coal during the period 2006-09. The CBI has registered a Preliminary Enquiry on 01.06.2012.

(d) to (f) The requisitioned files/documents as available have been handed over to CBI from time to time.

Allocation of coal blocks to private sector

- 339. SHRI SANJAY RAUT: Will the Minister of COAL be pleased to state:
- (a) whether Government has allocated coal blocks to private sector for exploration;
- (b) if so, the names of those companies which have been allocated coal blocks;
- (c) whether it is a fact that some companies have not yet commenced work in spite of the expiry of the deadlines for exploration; and
- (d) the steps Government would take to annul the coal blocks allocated to the private companies which have not yet commenced work?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) No, Sir. Coal blocks to private sector companies are allocated only for captive use in their specified end use plants.

(b) to (d) Does not arise in view of reply given at (a) above.

Contractual Workers in CIL

- 340. SHRI SHYAMAL CHAKRABORTY: Will the Minister of COAL be pleased to state:
- (a) how many contractual workers are working in Coal India Limited, subsidiary-wise;
- (b) whether there is any pay structure for contractual workers and if so, the details thereof;
 - (c) what are the medical benefits of the workers; and
- (d) what is the system to engage family members of contractual workers in case the workers meet accidents during duty hours?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) At present number of contract workers engaged by contractors in Coal India Limited (CIL) and its subsidiaries is given below. However, it varies from time to time for the private parties/contractors, who are engaging their own labourers as per requirement.